

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 24080 of 2024

BETWEEN:-

1. JASWANTSINGH RANDHAWA S/O VEDPRAKASH
RANDHAWA, AGED ABOUT 51 YEARS,
OCCUPATION: LABOUR R/O: VILLAGE
CHANANKE MAHATA AMRITSAR PUNJAB
(PUNJAB)
2. RAJVINDAR KAUR W/O JASWANT SINGH
RANDHAWA, AGED ABOUT 51 YEARS,
OCCUPATION: HOUSEWIFE R/O: VILLAGE
CHANANKE MAHATA AMRITSAR (PUNJAB)

.....APPLICANTS

(BY SHRI SACHIN PARMAR, ADVOCATE)

AND

THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION NAGALWADI
DISTRICT BARWANI (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI SANTOSH THAKUR, GOVT. ADVOCATE)

.....
*This application coming on for admission this day, the court passed the
following:*

ORDER

Heard and perused the record.

2. This is the first bail application under Section 439 of the Code of Criminal Procedure filed on behalf of the applicants for grant of regular bail in connection with Crime No.212/2023, registered at Police Station - Nagalwadi, District Barwani (M.P.), for the offence under Sections 8/21 of Narcotic Drugs

and Psychotropic Substances Act 1985. The applicants are in custody since 31.08.2023.

(2) As per prosecution story, police recovered total 120 grams of Brown sugar from the joint possession of three accused persons (50 grams from Jaswant Singh and 40 grams from Rajvindar and 30 gram from other co-accused person).

(3) Learned counsel for the applicant submits that the applicants is innocent and he has falsely been implicated in this case. Non-commercial quantity of contraband has been recovered. The applicants are ready to deposit cash surety of Rs.50,000/- and also one local surety. The other co-accused Arshadeep has been enlarged on bail by this Court vide order dated 30.05.2024 passed in M.Cr.C. No.20783/2024. The applicants are in jail since 31.08.2023 and conclusion of trial will take a long time. Under these circumstances, he prays for grant of bail to the applicants.

(4) Learned counsel for the respondent/State opposes the prayer and prays for its rejection.

(5) After hearing learned counsel for the parties and looking to the facts and circumstances of the case as well as the quantity of contraband so recovered, I am of the view that it is a fit case for grant of bail. Consequently without commenting on the merits of the case, the application is **allowed**.

(6) It is directed that applicants be released on bail on their furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One lakh only) with cash surety of Rs.50,000/- and one local surety in the sum of Rs.50,000/-** each to the satisfaction of the trial Court, for their regular appearance before the trial Court during trial with a condition that they shall remain present before the concerned Court on all the dates fixed by it during trial. They shall abide by all

the conditions enumerated under Section 437(3) of Cr.P.C.

(7) This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.

Certified copy as per rules

(PREM NARAYAN SINGH)
V. JUDGE

Shilpa

